

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
Appeal-304/252/ND/2023

IN THE MATTER OF:

Income Tax officer Ward 22(3)

....Applicant

Vs.

RoC & Ors. {3} (Swag Production (P) Limited)

.....Respondent

SECTION

U/s 252

Order delivered on 29.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Puneet Rai, Sr. SC, Adv. Rishabh Nangia, Jr. SC,
Adv. Ashvini Kumar, Jr. SC, Adv. Nikhil Jain

For the Respondent :

For the RoC : Adv. Jyoti Khurana (Proxy Counsel)

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Appellant (Income Tax Department) is present and submitted that vide order dated 24.01.2024, they have served the remaining Respondents through publication and has filed the proof of service which is now available on the e-portal. No one is present of behalf of Respondent (other than RoC). In the interest of justice, one more opportunity is given to the remaining Respondents to remain present and file their response. Proxy Counsel on behalf of RoC is present. List the matter on **07.08.2024**.

In the meantime, Appellant can file assessment order and demand notice.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)